

[Shri G. S. Pathak]

Gazette of India dated the 25th November, 1966. [Placed in Library. See No. LT-7516/66].

INTERNATIONAL COPYRIGHT (SIXTH AMENDMENT) ORDER

The Deputy Minister in the Ministry of Education (Shri Bhakt Darshan): I beg to lay on the Table a copy of the International Copyright (Sixth Amendment) Order, 1966, published in Notification No. S.O. 3604 in Gazette of India dated the 26th November, 1966, under section 43 of the Copyright Act, 1957. [Placed in Library. See No. LT-7517/66].

STATEMENT CORRECTING ANSWER TO UNSTARRED QUESTION

The Deputy Minister in the Ministry of Finance (Shri L. N. Mishra): I beg to lay on the Table a statement correcting the answer given on the 11th August, 1966 to Unstarred Question No. 2057 by Shri Era Sezhiyan regarding Life Insurance Corporation. [Placed in Library. See No. LT-7518/66].

REPORT ON STUDY OF ORGANISATION OF RESEARCH IN MEDICAL PLANTS UNDER THE INDO-U.S.S.R. CULTURAL EXCHANGE PROGRAMME

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Co-operation (Shri Shinde): On behalf of Shri B. S. Murthy, I beg to lay on the Table in pursuance of an undertaking given by him on the 1st December, 1966 in reply to Unstarred Question No. 2983, a copy of the Report on the study of the Organisation of Research in Medicinal Plants at the All-Union Research Institute of Medical and Aromatic Plants, Vilar (Moscow) and their cultivation and utilisation for therapeutic purposes in Soviet Union, carried out by Dr. C. Dwarakanath, Adviser in Indigenous System of Medicine, Ministry of Health and Family Planning (Department of

Health), Government of India, New Delhi from 14th to 29th September, 1966 under the Indo-U.S.S.R. Cultural Exchange Programme for 1966. [Placed in Library. See No. LT-7519/66].

NOTIFICATION UNDER ESSENTIAL COMMODITIES ACT

Shri Shinde: I beg to lay on the Table a copy of Notification No. G.S.R. 1807 published in Gazette of India dated the 22nd November, 1966, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

[Placed in Library. See No. LT-7520/66].

11.03 hrs.

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha.

- (i) 'In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 4) Bill, 1966, which was passed by the Lok Sabha at its sitting held on the 24th November, 1966, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.'
- (ii) 'In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 5) Bill, 1966, which was passed by the Lok Sabha at its sitting held on the 24th November, 1966, and transmitted to the Rajya

Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.'

- (iii) 'I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Saturday, the 3rd December, 1966, adopted the following motion:—

"MOTION

That this House concurs in the Resolution adopted by the Lok Sabha at its sitting held on the 24th November, 1966, and agrees that the following modification be made in the draft Notification proposed to be issued under sub-section (1) of section 324 of the Companies Act, 1956, namely:—

for 'the 1st January, 1967' substitute 'the 2nd April, 1967'."

11.04 hrs.

PRESIDENT'S ASSENT TO BILL

Secretary: Sir, I lay on the Table the Police-Forces (Restriction of Rights) Bill, 1966 passed by the Houses of Parliament during the current Session and assented to by the President since a report was last made to the House on the 2nd November, 1966.

11.04½ hrs.

INSECTICIDES BILL

(i) REPORT OF JOINT COMMITTEE

Shri Narendra Singh Mahida (Anand): I beg to lay on the table a copy of the Report of the Joint Committee of the Houses on the Bill to regulate the import, manufacture, sale, transport, distribution and use of insecticides with a view to prevent risk to human beings or vertebrate animals, and for matters connected therewith.

(ii) EVIDENCE

Shri Narendra Singh Mahida: I beg to lay on the Table a copy of the Evidence given before the Joint Committee of the Houses on the Bill to regulate the import, manufacture, sale, transport, distribution and use of insecticides with a view to prevent risk to human beings or vertebrate animals, and for matters connected therewith.

11.05 hrs.

STATEMENT RE. PROGRAMME FOR THE GENERAL ELECTIONS, 1967.

The Minister of Law (Shri G. S. Pathak): Mr. Speaker, Sir, I should like to make a statement about the programme of the next general elections.

As honourable members are aware, this House was summoned to meet for the first time on April 18, 1962, and accordingly its tenure of five years will expire on April, 17, 1967. The term of the existing legislative assemblies of all the States, except those of Nagaland and Jammu & Kashmir, is due to expire on different dates in the month of March, 1967. While an election has to be held in Nagaland to fill the seat allotted to it in the Lok Sabha, a general election to the Legislative Assembly of this State is not due till March, 1969. In Jammu & Kashmir, the Legislative Assembly will be finishing its term on the 5th April, 1967.

The Election Commission has, after consulting the Government of India and the State Governments, come to the conclusion that the most convenient time for taking the poll in the country-wide simultaneous general elections next year would be the third week of February. Accordingly, it proposes to recommend to the President and to the Governors of the States January 13, 1967 as the date for the issue of notifications calling